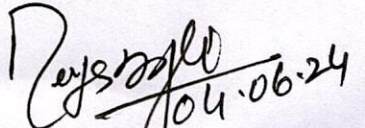


GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

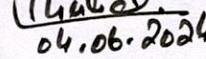
CORRIGENDUM

Subject: Allocation of Habeas-Corpus cases.

Please read "Reasi" instead of "Ramban" against Mr. Pawan Dev Singh, Deputy Advocate General appearing at S. No. 2 under the heading **Jammu Wing** in Government Order No. 9524-JK(LD) of 2024, dated 03-06-2024 issued under endorsement No. Law-Jud/153/2021-10 dated 03-06-2024.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer


Dated.04-06-2024.

No: Law-Jud/153/2021-10.

Copy to the:

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lt. Governor, J&K, Raj Bhawan Srinagar.
3. Principal Secretary to Government, Home Department.
4. Director General of Police, J&K.
5. Additional Director General, Criminal Investigation Department, J&K.
6. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
7. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
8. All Deputy Commissioners.
9. Director Information, J&K, Srinagar.
10. All Sr. Superintendents of Police.
11. All concerned Law Officers for compliance.
12. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
13. I/c website
14. Government Order file.
15. Concerned file.